

Office of the District & Sessions Judge, East Champaran, Motihari.

General Order No 21 of 2020.

Motihari, dated, the 01st June, 2020

In view of direction contained in Hon'ble Court's letter No. 25067-25103, dated 01-06-2020 the following courts will function through physical mode on **02-06-2020**.

01. **District & Sessions Judge, East Champaran, Motihari.**
02. **The Principal Judge, Family Court East Champaran, Motihari.**
03. **Ist Addl. District & Sessions Judge-Cum- Special Judge POCSO East Champaran, Motihari,**
04. **7th Addl. District & Sessions Judge (I/C 9th Addl. District Judge-Cum-Special Judge, Excise Act cases) East Champaran, Motihari.**
05. **Chief Judicial Magistrate, East Champaran, Motihari.**
06. **Miss. Manjushree Kumari, J.M. Ist Class, Sadar Motihari.**
07. **Sri Kaushlendra Kumar Shukla, J.M. Ist Class-Cum-A.M. Raxaul at Motihari.**
08. **Sri Umesh Prasad, Sub-Judge-5-Cum- A.C.J.M. Sikrahana at Dhaka.**
09. **Sri Ajay Kumar Mall, Sub-Judge-Cum- A.C.J.M. Areraj.**

In view of the direction of the Hon'ble Court the remaining courts will conduct their proceedings through Virtual court proceedings (through Video Conferencing).

The timing of the physical courts would be 2- 1/2 hours (07:00 A.M. -09:30 A.M.) and Virtual Courts may start functioning at least 01 hour after the physical Courts proceedings are over.

The Judicial Officers and supporting staff conducting the physical court proceeding shall not be burdened with running of virtual court on the same day. Such physical court shall conduct the proceedings mentioned in category (ii) and (iii) only as contained in the aforesaid letter of the Hon'ble Court.

Nazir, Civil Court Motihari is directed, to ensure minimum siting arrangements and proper /routine sanitization in the court rooms used for physical running of Court.

The Clerk-in-Administration, Civil Court Motihari is directed to write a letter to the District Magistrate, East Champaran, Motihari for regular

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sanitization of the Court rooms as well Civil Courts premises.

The Nodal Officer, Civil Court Motihari is requested to ensure that email addresses of all the P.Ps, A.P.Ps., District Prosecution Officer, Govt. Pleaders be uploaded of the Official website of the District Court.

The Nodal Officer, is requested to function as a help line and shall ensure that virtual courts are running properly.

The Nodal Officer, Civil Court Motihari will ensure that at least two virtual courts are created in this Judgeship at present and subsequently one at each Sub-Divisional level with infrastructure /equipments which is presently at his disposal, so that the lawyers who may not have such infrastructure can avail this facility to participate in virtual proceeding.

In case of any difficulty with respect to the Video Conferencing learned Advocates /litigants may contact the Nodal Officer/System Officer/System Assistant on their Mobile No. 8969575042 (Nodal Officer), 8083504166 (System Officer) and 9430412427 (System Assistant).

The copy of this order be uploaded on the official website of District Court at once.

Copy of the Hon'ble Court No. 25067-25103, dated 01-06-2020 is enclosed for information and compliance.

Inform all Concerned.

K S S... 01.06.2020
**District & Sessions Judge,
East Champaran, Motihari.**

Memo No. 11864-11921 /E Dated - 01-06-2020.
Office of the District & Sessions Judge, East Champaran, Motihari.

Copy forwarded to all concerned for information and needful.

By order,
S 01-6-2020
**Clerk-in-Administration,
Civil Court Motihari.**